

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 101
IB-1812/ND/2019**

**IN THE MATTER OF:
Mr. Anupam Enterprises**

...PETITIONER

Vs

M/s Aarcity Infrastructures Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 14.10.2020
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor :Mr. Sohaib Alam and Mr. Dhruv
Gupta, Advocates**

For the Respondent/Corporate Debtor :

ORDER

Contempt Application No. 4 of 2020

Contempt Application No. 4 of 2020 is dismissed and the petitioner is permitted to revive the petition earlier filed under Section 9 of the IBC 2016. Serve notice on the corporate-debtor by e-mail, speed post. Registry may also serve notice by e-mail and speed post. Service of notice by dasti is allowed. The case records may be placed before the Tribunal on the next date of hearing for the continuance with the matter. Post the matter to 21st October, 2020.

-sd-

**(V.K. Subburaj)
Member (T)**

-sd-

**(P.S.N. Prasad)
Member (J)**

(Annu)